

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH**

**NEW DELHI**

**Company Appeal (AT) (Ins) No. 86 of 2021**

**In the matter of:**

**Sam Business Continuity Services**

**....Appellant**

**Vs.**

**CA Kannan Tiruvengadam and Ors.**

**....Respondents**

**Present**

**For Appellant: Ms. Minakshi Jyoti, Advocate**

**For Respondent: None**

**ORDER**

**(Virtual Mode)**

**26.03.2021:** Nobody is present on behalf of the Respondent, however, notice has been served.

Learned Counsel for the Appellant submits that one connected Appeal i.e. CA (AT) (Ins) No. 1328 of 2019 is also pending before this Appellate Tribunal, we thought it proper to list both the Appeals together.

Let the matter be fixed 'For Hearing' on **20<sup>th</sup> April, 2021** alongwith aforesaid Appeal.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Mr. Kanthi Narahari]  
Member (Technical)**

SC/Kam.